

### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

#### CALCUTTA BENCH

Original Application No. 67 of 2020

An application under Section 19 of the Administrative Tribunal Act, 1985;

Y.Anand.

S/O Late Y Pentaiah.

Working in CLW/ELAAU/Dankuni.

R/O Flat No.F, Block No.107,

Dankuni Railway Colony,

Dankuni, Hooghly- 712311.

....Applicant

Versus-

Union of India through

....Respondents

- General Manager,
   Chittaranjan Locomotive Works,
   Chittaranjan, District-Burdwan,
   West Bengal 713331.
- Principal Financial Advisor,
   Chittaranjan Locomotive Works,
   Chittaranjan, District-Burdwan,
   West Bengal, PIN-713331.
- Principal Chief Personnel Officer,
   Chittaranjan Locomotive Works,
   Chittaranjan, District-Burdwan,
   West Bengal, PIN-713331.

- 4. Principal Financial Advisor, Northeast Frontier Railway, Maligaon, Guwahati, Assam, PIN-781011.
- 5. Executive Director Estt (N) Railway Board, Rail Bhawan, New Delhi - 110 001.
- 6. Assistant Personal Officer/Gaz Chittaranjan Locomotive Works, Chittaranjan, District-Burdwan, Chittaranyu...

  West Bengal, PIN-713331

  - Response en la

# CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA

O.A/350/407/2020

Date of Order: 01.06.2020



Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member Hon'ble Dr. Nandita Chatterjee, Administrative Member

Y.Anand.....Applicant

Vrs.

Union of India & Ors. .....Respondents

For The Applicant(s):

Mr. A.P.Deb, Counsel

For The Respondent(s): None

### ORDER (ORAL)

## Bidisha Banerjee, Member (J):

The applicant, who was posted as Deputy FA & CAO, ELAAU/Dankuni, has been transferred vide Railway Board order dated 09.01.2020 to North East Frontier Railway, Guwahati on inter railway transfer.

- 2. The order has been assailed as it has been effected in the midst of Covid 19 pandemic and the relieving order dated 23.05.2020 has been issued vide WhatsApp with no railway transfer pass. The applicant has pleaded that his post has been transferred to Chittaranjan to be operated as Deputy FA & CAO-I/CRJ where a similar post with an incumbent already exists and in view of the fact that all trains are suspended from Kolkata to Guwahati except special trains meant for migrant labours, such transfer and relieving order are punitive in nature.
- 3. In view of the urgency as pleaded requirement under Section 24 of the CAT Act is dispensed with.
- 4. As no representation has been preferred and in terms of Office Order dated 12.05.2020 (Annexure-A/8), the periodic transfer orders are to be pended till





31.07.2020, the O.A. is disposed of with direction upon the applicant to make a comprehensive representation within a week to the competent authority, which if preferred, shall be considered in accordance with the law and shall be disposed of with a reasoned and speaking order as expeditiously as possible and preferably within one month from the date of receipt of representation and till such time, the applicant shall not be compelled to join place of transfer.

- 5. For the purpose, the applicant shall serve copies of the O.A. to concerned respondents, complete with all annexures, along with copy of this order within one week.
- 6. O.A. is, accordingly, disposed of. No costs.

(Nandita Chatterjee) Member (A)



(Bidisha Banerjee)
Member (J)

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